

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 68/2005
RTPE 33/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

STIC Travels Pvt. Ltd. Complainant/Applicant

Versus

Virgin Atlantic Airways Ltd. ... Respondent

Appearances : Ms. Gurjinder Kaur, Advocate for the Complainant/
Applicant.

Shri N. Ganpathy, Advocate for the Respondent.

ORAL ORDER

29th October, 2010

It is stated by the learned counsel for the respondent that the response to the complaint which has already been filed may be treated as the reply to the Notice of Enquiry. The prayer is accepted.

The matter shall be listed in the last week of January, 2011 for framing of issues.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 15/2007

C.A. 171/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

P.S. Sales Corporation

.... Complainant/Applicant

Versus

Hindustan Uniliver Ltd.

... Respondent

Appearances : Ms. Gurjinder Kaur, Advocate for the Complainant/
Applicant.

Dr. V.K. Aggarwal, Advocate for the Respondent.

ORAL ORDER

29th October, 2010

As a last chance, the matter is adjourned to the last week of
January, 2011.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 201/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG] Complainant

Versus

M/s. Hindustan Unilever Ltd. ... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

Shri Aditya Narain with Dr. V.K. Aggarwal, Advocates for
the Respondent.

ORAL ORDER

29th October, 2010

The objections shall be filed by the respondent within a week. A
copy of the same has been supplied to the learned representative of the DG.

If any rejoinder is to be filed, let it be done within four weeks.

List the matter in the last week of January, 2011 for fixing the date
of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 32/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG] Complainant

Versus

M/s. Hindustan Unilever Ltd. ... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

Shri Aditya Narain with Dr. V.K. Aggarwal, Advocates for
the Respondent.

ORAL ORDER

29th October, 2010

The objections shall be filed by the respondent within a week. A copy of the same has been supplied to the learned representative of the DG. If any rejoinder is to be filed, let it be done within four weeks.

List the matter in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 108/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG] Complainant

Versus

M/s. Hindustan Unilever Ltd. ... Respondent

Appearances : Shri Rakesh Vashishth, ADG for the DG.

Shri Aditya Narain with Dr. V.K. Aggarwal, Advocates for
the Respondent.

ORAL ORDER

29th October, 2010

The objections shall be filed by the respondent within a week. A
copy of the same has been supplied to the learned representative of the DG.

If any rejoinder is to be filed, let it be done within four weeks.

List the matter in the last week of January, 2011 for fixing the date
of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

M.A. No. 09/2008

IN

C.A. 175/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Krishnakant Gupta Applicant

Versus

DCM Estates Infrastructure ... Respondent

Appearances : Shri Vishwajeet Sharma, Advocate for the Applicant.

Shri Rajesh K. Singh, Advocate for the Respondent.

ORAL ORDER

29th October, 2010

List the matter on 16th December, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 68/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG] Complainant

Padmashree Shri Dina Nath Malhotra Informant

Versus

Max Devki Devi Heard & Vascular Institute ... Respondent

Appearances : Shri R.D. Makheeja, Advocate for the DG.

Shri Koshy John, Advocate for the Respondent.

ORAL ORDER

29th October, 2010

As a last chance, the matter is adjourned for the purpose of filing
the affidavit of evidence of the informant.

The matter shall be listed in the last week of January, 2011 for fixing
the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 38/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

GITS Foods

.... Applicant

Versus

Sterling Holidays Resorts

... Respondent

Appearances : None

ORAL ORDER

29th October, 2010

Let the Registry take the follow-up action in the matter.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 51/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Macedan Indo Austrian Venture (P) Ltd. Applicant

Versus

New Standard Engg. Co. Ltd. ... Respondent

Appearances : Shri R.K. Kapoor, Advocate for the Applicant .

Ms. Seema Sundd, Advocate for the Respondent.

ORAL ORDER

29th October, 2010

At the request of the learned counsel for the respondent, the matter is adjourned.

The matter shall be listed in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 05/1995

UTPE 114/1994

UTPE 115/1994

UTPE 128/1994

UTPE 129/1994

UTPE 130/1994

UTPE 138/1994

UTPE 17/1995

UTPE 103/1997

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

M/s. Vivomed Pharmaceuticals Pvt. Ltd.	... Complainant in UTPE 05/1995
Preston Engineering Company Delhi Pvt. Ltd.	... Complainant in UTPE 114/1994
Sadhu Ram Chaudhary	... Complainant in UTPE 115/1994
J.P. Gupta	... Complainant in UTPE 128/1994
M/s. Suku Watches	... Complainant in UTPE 129/1994
Kapoor Electronics Toys	... Complainant in UTPE 130/1994
Stalwart Engineering	... Complainant in UTPE 138/1994
Umed Singh	... Complainant in UTPE 17/1995
Navyug Corporation	... Complainant in UTPE 103/1997

- Versus -

Haryana State Industrial Development Corporation & Ors.	... Respondents
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Appearances : Shri R.K. Kapoor, Advocate for the Complainants.

Shri Ravindra Bana, Advocate for the Respondents.

ORAL ORDER

29th October, 2010

The interrogatories, a copy of which has been supplied to the learned counsel for the respondent, shall be brought on record.

List these matters in the last week of January, 2011 for fixing the date of hearing, along with other cases, a list of which has been given by the learned counsel for the complainants.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 07/1995

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Narendra Nath Seth ... Complainant

- Versus -

Haryana State Industrial Development
Corporation ... Respondent

Appearances : The Complainant in person.

Shri Ravindra Bana, Advocate for the Respondents.

ORAL ORDER

29th October, 2010

This matter shall be heard as it is stated by Mr. Bana that the complainant's representation has been rejected by the Appellate Committee.

List the matter in the third week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 105/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

M/s. Puris Investments ... Complainant

- Versus -

Haryana State Industrial Development Corporation ... Respondent

Appearances : None for the Complainant.

Shri Ravindra Bana, Advocate for the Respondents.

ORAL ORDER

29th October, 2010

List the matter in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 247/1996

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

J.K. Industries ... Complainant

- Versus -

Haryana State Industrial Development
Corporation ... Respondent

Appearances : Shri Naresh Malik, GPA Holder of the Complainant.

Shri Ravindra Bana, Advocate for the Respondents.

ORAL ORDER

29th October, 2010

The witness of respondent No. 1, Shri Divya Kamal, is present. A prayer was made for a pass-over on behalf of the complainant's counsel. The matter was passed over once but the counsel for the complainant is still not present.

The matter shall be listed in the last week of January, 2011 for fixing the date of hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 202/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

V.P. Nangia Complainant

Versus

Reliance Infocomm Ltd. ... Respondent

Appearances : The Complainant in person.

Shri Kuldeep, Proxy for Shri Gaurav Jain, Advocate for the Respondent.

ORAL ORDER

29th October, 2010

The complainant is present in person. A prayer was made for a pass-over on behalf of the respondent. The matter has been passed over once. The main counsel for the respondent is not present. In this view of the matter, the right of cross-examination so far as the respondent is concerned is closed.

The matter shall be listed on 16th December, 2010 for final hearing.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBUNAL

NEW DELHI

UTPE 146/2007

29.10.2010

IN THE MATTER OF

SH. MANOJ KUMAR GOEL

VERSUS

M/S. CENTRAL HIMALAYAN & DEVELOPMENT CO. LTD.

APPEARANCES : Ms. Rashmi Jain along with complainant

None for the respondent

The matter is fixed for Admission/Denial of the Complainant's documents.

The learned counsel for the complainant seeks some more time to file exhibits. She requests one more opportunity for admission/denial and also undertakes to inform the respondent about the next date of hearing.

On her request, admission/denial shall now take place on 12.11.2010.

Later at 2.40 P.M., Shri Rajiv Khanna, advocate of the respondent appeared and noted the contents of the order.

(V. Sreenivas)

Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

RTPE 07/2009

29.10.2010

IN THE MATTER OF

SHRI MANOJ MANGLAM

VERSUS

M/S. FORCE MOTORS LTD. AND ORS.

APPEARANCES : Shri K Anand Singh, advocate along with the complainant._

Shri Varun Singh and Shri Deelip,
advocates for respondent No. 1

Shri Syed Hassan Isfahani, advocate along
with Shri Mahender Khanna, authorized
representative of respondent No. 2

The matter is fixed for Admission/Denial of the Complainant's documents.

The learned counsel for respondent-2 admitted the documents at page numbers 5, 6, 8 to 19, 21 to 26 and 29 to 104 filed along with the evidence by way of affidavit. The documents at pages 105-106, 107 to 111 are not admitted by respondent-2. No comments are made on documents at page numbers 7, 20, 27, 28 and 108.

The learned counsel for respondent-1 files five copies of the letter dated 17.01.2010 appointing respondent-2, Tempo-Truck as their dealer. Be kept with record. He states that they would like to see the original documents for carrying out for admission/denial. The learned counsel for the complainant seeks a short adjournment to produce the original documents. On the request of the complainant, admission/denial shall now take place on 01.11.2010.

(V. Sreenivas)

Deputy Director (E)